

Q

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1747/2003

New Delhi this the 3rd day of December, 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

1. Gajender Singh S/o Sh. Bhupati Ram
R/o 4052, Gali School Wale,
Pahari Dheeraj, Delhi.
2. Sh. Suresh Kumar S/o Sh. Shankar Rai,
Jhuggies at Anna Nagar, Tilak Bridge,
New Delhi-110001.

-Applicants

(By Advocate Sh. S.C. Luthra)

-Versus-

1. Union of India through
the Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. D.G. (Works),
CPWD, Nirman Bhawan,
New Delhi-110001.
3. Executive Engineer 'A' Div.
CPWD, I.P. Bhawan,
New Delhi-110002.

-Respondents

(By Advocate Sh. M.M. Sudan)

ORDER (ORAL)

After hearing the parties, it is clearly stated by the learned counsel for respondents that in the light of clause 4 of the OM dated 22.6.98 as there is a ban on filling up of the posts in departmental canteens/tiffin rooms as the Government has been approached to accord permission to fill up direct recruitment quota, cases of applicants would be considered as per the OM. In this view of the matter OA is disposed of with the direction to the respondents to consider claim of applicants subject to their suitability in accordance with rules and instructions on the subject. It is further directed that if the work is available applicants shall be continued. No costs.

S. Raju
(Shanker Raju)
Member (J)